

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 51082 of 2019-SM

(Arising out of order-in-original No. ALW-EXCUS-000-COM-0053-18-19 dated 29.03.2019 passed by the Principal Commissioner, Central Goods and Service Tax, Alwar).

M/s Jagdamba Ispat

Plot No. A-338(C), Road No. 17
VKI Area, Jaipur, Rajasthan.

Appellant

VERSUS

**Commissioner, Central Goods and
Service Tax, Central Excise**

'A' Block, Surya Nagar
Alwar-301001.

Respondent

APPEARANCE:

None for the appellant

Shri P. Juneja, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51222/2021

DATE OF HEARING/DECISION: 01.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 07.12.2019. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court).

(Anil Choudhary)
Member (Judicial)